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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 427/1993

Date of decision: 13.05.1993

Shri S.P. Sharma & Others

...Applicants

Versus

Union of India & Others

...Respondents

For the Applicants

...Shri J.C. Madan, Counsel

For the Respondents

...Shri M.L. Verma, Counsel

CORAM:

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman(J))

The petitioners are Casual Artists working in the Doordarshan. Their grievance is that their services have not been regularised.

2. A counter-affidavit has been filed. Counsel for the parties have been heard.

3. It is a common ground that the Doordarshan has drawn up a Scheme for the purpose of regularising the services of Casual Artists. So far, it appears, that the case of the petitioners has not been considered in the light of the Scheme. The authority empowered to consider the cases of the petitioners as expeditiously

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as possible. If it comes to the conclusion that the petitioners are not entitled to the benefit of the Scheme, he shall record reasons.

4. We are informed that during the pendency of the application, the respondents have been giving work to the petitioners for a period of 10 days in a particular month. This arrangement is continued till a decision is given by the authority concerned regarding the regularisation of the service of the petitioners. If the petitioners are found eligible in accordance with the Scheme, their services shall be regularised within a reasonable period.

5. With these directions, this application is disposed of finally but without any order as to costs.

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(S.R. ADIGE)
MEMBER (A)

13.05.1993

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(S.K. DHAON)
VICE CHAIRMAN
13.05.1993